

(2) (2A)

Central Administrative Tribunal
Principal Bench: New Delhi

CP 164/97 in
OA-2765/92

New Delhi this the 13th day of November 1997.

Hon'ble Dr Jose P.Verghese, Vice Chairman (J)
Hon'ble Mr K.Muthukumar, Member (A)

Amar Singh Chauhan
S/o Sh. Chhida Singh
R/o Vill. & P.O. Kurali
Dist. Meerut (U.P.)

...Petitioner.

(By advocate: Mr Shyam Babu)

Versus

1. Sh. P.V.Jaikishan
Chief Secretary
Govt. of NCT Delhi
5, Sham Nath Marg
Delhi.
2. Sh. T.R.Kakkar
Commissioner of Police
Delhi Police Headquarters
I.P.Estate
New Delhi.

...Respondents.

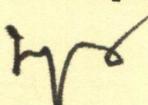
(By advocate: Mr Vijay Pandit)

O R D E R (oral)

By Dr Jose P. Verghese, Vice Chairman (J)

In pursuance to our order dated 3.3.97, the respondents have now passed appropriate orders on 12.11.1997 reinstating the petitioner with immediate effect and with all consequential benefits.

2. Counsel for the petitioner submits that the reinstatement should have been with effect from the date of the order of this Court. On the other hand, the orders passed in pursuance to our orders indicate that the reinstatement order would take effect from the date of termination in accordance with rules. In view of this, no further order is required. The CP is disposed of and notice discharged.


(K.Muthukumar)
Member (A)


(Dr.Jose P.Verghese)
Vice Chairman (J)

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